Motion of Thanks on the President's Adress Contd.

THE PRIME MINISTER (SHRI P. V. NARASIMHA RAO): Madam. am grateful to the hon. Members who have participated in this debate on the Motion of Thanks to the President and who have given us the bene fit of their observations, suggestions and criticisms. Madam, the subjects covered are quite a few and it may not be possible for me to deal with each one of them in detail within the time available to me nor do I think it necessary because many of Members would have dealt with local matters, local complaints or something to be done on the development front and so on in particular regions, in particular States or districts which we don't have to devote the time of the House, I undertake send short notes on each one of those items raised by the hon. Members here if they pertain to local questtions. That would be the best way because I may not even be in full possession of all the facts now and it would not be proper to give an answer or attempt an answer on the basis of incorrect or incomplete information. The tone of the President's Address, Madam, focuses the foremost concerns of the Government an the nation. In 1992, President began his speech by economic dressing the question of That was at the top of reforms the agenda at that time. Considering considering urgency. the situation prevailing the economic then, it was but natural for the President to be fully concerned about that and to mention that as the first thing in the Address. In 1993, the focus was upon the survival of India as a nation and the survival of its secular character. We were too close to the Ayodhya incident and after that, the riots; the country got itself totally detatched from the first programme of development. We were under great stress and it was again but natural for the President to start the Address with a clear reference to that State of affairs. This year, Rashtrapatiji has spoken of the mood of optimism; an optimism he has elaborated as one of accelerating the pace of economic growth strengthened by a reassuring verdict of the people in favour of reforms and against the forces of communalism. this is the context which is relevant today. We have achieved quite a few things during the last two or three years and we are on the point of making a real dent on the main problem of poverty. Reforms have enabled us to reach a stage where we can look with a certain amount of optimism at the future. We can see the graph of industrialisation and the graph of investment going steadily and, therefore, the President was good enough to say that we are looking at the future with optimism.

The important aspects touched upon by the President start with the law and order situation, the situation of the Ayodhya issue and then goes on to the economic aspects of the reforms programme. As we know, the reference hand now, before the Supreme Court is being Right now there have been voices

raised against this particular reference. There have been suggestions that a reference under some other provision should have been made. This has been said. But now actually the reference is being heard by the Sup-. reme Court and I would appeal to the House, I would appeal to every one concerned that we are very close to a disposal very close to an opinion from the highest tribunal, the highest judicial authority of the land and the President has also said that in the light of the opinion given by the Supreme Court action will be taken. This being the situation now. I think we should leave the controversy. such as under which provision it should be done etc., behind us and lock forward to the opinion to be given by the Supreme Court and the action that will be taken in the . light of that opinion.

Many hon, Members have. spoken about Kashmir and pointed out the areas of concern. I think the question of Kashmir has more or less dominated the debate and it is rightly so because this is a matter of concern. One does not understand why different things are being mixed the question of human rights and the question of the status of Kashmir. Now, these are sought to be confused by locus Pakistan Pakistan has no standi in Kashmir. Bu<sub>1</sub> Pakistan seems to be making use of the human rights issue or the human rights angle to butt into the whole thing and create a case- I don't know what kind of case it is as locus standi for itself. I don't see any other explanation about what is happening in

Kashmir, Human rights issues are general to all the countries. There are certain situations in which human rights issues are raised. We respect human rights as much as any other country, any other Government and any other people. But how does it lie in the mouth of Pakistan to raise this issue and that too in Kashmir where Pakistan has no locus standi except as an aggressor? This beats everydody's thought. There is obviously some obfuscation going on. some confusion being created because the question has become a little old in the sense that the basic realities, the basic facts about Kashmir have been sidelined and these other matters have taken the centre-stage. It is time that we in Parliament, discuss the matter: debate the matter right from the beginning; right from the day on which the tribals were sent into Kashmir to browbeat the king and to create a particular situation and they were stopped just at the nick of the moment. Some of us remember that moment some of us had read about it, some of us could imagine vividly what was happening on that particular day. But younger generation had los1 this particular focus and it is time that we educated the people of India by way of a debate in Parliament or by other means This is absolutely necessary because the people are thinking that Kashmir is a matter of dispute between India and Pakistan. It is not a matter of dispute between India and Pakistan By no stretch of imagination or by no distortion of facts could 11 be seen as la dispute between India and Pakistan I think it is time that we did that I would very much like a detailed debate on this.

SHRI S. JAIPAL REDDY: (Andhra Pradesh) Madam, we all welcome

his comments on Pakistan But should not the Prime Minister comment on the awkward way in which the United States has been confusing the status of Pakistan with the human rights question?

AN HON MEMBER: Have patience

THE DEPUTY CHAIRMAN; Mr. Jaipal Reddy, when the Prime Minister is speaking, courtesy demands that you listen to him.

SHRI SATYA PRAKASH MALA VIYA: Both are from Andhra Pradesh.

THE DEPUTY CHAIRMAN: Maybe, They are both from India. He is speaking. Let him finish his speech becaue it is not proper to break te trend of thought of a speaker.

SHRI SUBRAMANIAN SWAMY; What about the five militants who were released when the then Home Minister's daughter was kidnapped?

SHRI P. V NARASIMHA Madam, we do not have to comment on everything that happens. A state ment comes today and an explanation comes tomorrw. Which are we going to comment on? So let us wait until it is possible for the whole world to understand the case. That is what I am saying Basically, the main case has been forgotten. The case has been obfuscated Something has come over the main case. And this peripheral matter or matters are really taking the centre stage. This is what we should unravel. Once it is unravelled, it will be possible for everyone to understand and proably the problem will be put in its right perspective. This is what I am expecting and T am sure this is going to happen. Many of the people today do not understand the case of Kashmir as it really is.

Madam, the measures that have been taken in Kashmir in recent weeks have been, perhaps, detailed by the Home Minister whose statement the other day was quite clear.

And many Members of Parliament told me that it was a timely statement it was a statement which was made at the moment it should have been made. So I would not like to add anything to that. All I can say is that there has been an improvement in the co-ordination of our actions. We are proceeding to a point where the involvement of the people of Kashmir in the matters of administration will become possible. We have been thinking of several alternatives in that respect. I have discussed with leaders of the Opposition and got their views. I think, we will find a useful way of involving until such time as the the people Constitutional and legal democratic setup is installed there. But before that—I have said it several times; some friends have said. 'Why are you talking about this all the time? I am not talking about his alone all the time-what I am saying is before we are able to do that, the terrorist activities should be put down. and the conditions should be created for installing that set-up in Kashmir. We have largely succeeded, but we have not completely succeeded. This has to be admitted because there is a never-ending stream of terrorists being sent from Pakistan-trained. armed, funded and what have you. When this happens, it is not really easy to have a process of democracy instituted in the State. So it will take some time. But as I have said time and again-and we all believe in this, we all subscribe to this-not Indian an inch of the coil should be without democracy. committed to democracy everywhere in India; and Kashmir is no exception. If it does not have that set-up today, it must have it and we are determined to have it.

Madam, coming to the demands for creation of new States in the country, I will not go into the rights and wrongs of it. I can only say that we have rights and wrongs of it. I can only say that we have to find solutions for imbalances within a State, within the context of the State,

and not start breaking up once again because that will be an endless process. I think Government is not in favour of carving out new States now. The question of jharkhand, for example. We are thinking of a Council Legislation has been passed by the State Legislature. We have pointed out that certain things need to be amended and it is at that sta-There has been some hesita. ge. tion. But that hesitation is only matter of time before it is removed. such arrangements are Wherever necessary, the arrangements have to be made in the context of, in the framework of, States, whole States: keeping them as whole.

The same thing goes for other in other States. I would demands appeal again to hon. Members and the people in the various States not to come up with these demands because it will embroil the country into something from which we cannot come out. We know what happened at the time of the States reorganisa. tion. We know how many years it Finally so many problems are thrown up in this kind of thing; distinegration, breaking up of States etc. Some cases are even now pending, after thirty or forty years. It is not a good thing to get ourselves diverted into other channels. good to have whatever arrangement is feasible within the context of the State, and implement that

Now, with some reluctance, agreed to the Development Boards, to the constitution of Development Boards in Maharashtra, You can argue on both sides. since it is a Constitutional provision, since it has been provided in Constitution itself, to carry out the Constitutional provision, whatever her the pros, whatever be the cons. ultimately we have to foll in line. That is how them Boards came into being We have still to see who they work when they are constituted. But to start now another process of

carving out new States would not be in the interest of the country.

Therefore, this is how we would like to tackle all the problems imbalance, problems of backward pockets in States: problems of ethnic and other minorities asking for their special cultural and other rights to be protected. All these things can be done by certain devices which are available to us in the Constitution itself and we should not really resort new States. to carving out The North-East, Madam, has been on the whole, peaceful, with the exception of Manipur, where we had to impose President's Rule. Before President's Rule was imposed, we tried a long time considered giving the State Government an opportunnity to put things right. We had a number of meetings with them. The Home Minister and others visited the State just to see how things could be put right under the State Gocernment. But finally, we came to the painful conclusion that a short stint of President's Rule was necesary to put things right. This been perhaps, vindicated in the sense that after President's Rule has been imposed, there has been, comparatively, some improvement we hope that the improvement will continue. The conflict between two tribes is a very unfortunate thing. The whole of the North-East consists of many, many tribes. If this inter-tribal conflict becomes the order of the day, then the whole area would be plunged into conflict. I think, we should see to it, the Government will see to it, that this is controlled at the earliest. This has been done in Manipur and wherever this occurs, it will have to be done We just cannot afford this kind of conflict anywhere.

Now I would like to say a few words on the economic policy. As I said, the President has clearly pressed optimism on the economic reforms undertaken two years ago and the way reforms have worked.

We agree with what all he has said and we think that the optimistic prospect of the future is already vis-I have had interaction with ible. other Governments and the business circles, investors and a whole lot of people who are active in the economic field. On a personal note I should say that I have not met so businessmen at any time in my life before, but we have to deal with them and I have found that impressed by what India are quite has to offer. They are not impressed just for the sake of formality. difference betwen the attitude of these people, these investors two years ago and their attitude is so clear to me that I am really expecting them to be as good as their Some of them have They have started taking preliminary steps for investment. All this is going on and during the last one year there has been a perceptible increase in this activity. On one single day we cleared as many as seven huge mega power projects, which is quite an encouraging thing because power is really wanted in this countrybadly wanted. The farmers complaining that they do not get electricity even for a couple of hours during the whole day. This is not really the way of either industrialising the country or improving agricul-So, the first necessity in the ture. economic field is the generation power, more power. Now becoming possible at last. In addition to what the Planning Commission has decided to have within our means in the Eighth Five Year Plan, we are now, for the first time, going to have extra power. I am glad to say that because this has not hap-We were falling short pened before of the targets set by the Planning Commission itself. In the Five Year Plan it is said that the country needed 48.000 mw, but they and that they could not go beyond 30 000 mw taking into account the available resources Now. is iŧ really desirable, is it wise on OUT

part to say, "Okay, go ahead with only 30,000 mw?" Even for the Eighth Plan you are falling short by 18,000 mw. What will happen in the Ninth Plan? And if this 18,000 mw spills over to the Ninth Plan. what happens to the regular things that are going to come in the Ninth Plan? This means, on the whole you will be perpetually falling short of power for the next 20 years, 30 years, 50 years. This is not In a country which really wants to industrialise in a big way, this is not Therefore, the most important necessity today, the programme today, is the programme of power generation. I am glad to say that after the clearances of these seven jects-and some more in the offing which I know about, but I do not want to describe just now-the position is going to improve. It is not easy to do this because there are lots of divided responsiblities in generation of power\_ The State Electricity Boards are there. Everything goes into their hands, and every thing depends on how they deal with what goes into their hands. invistors may come. We may give clearances, but beyond giving clearances we have nothing else to There is no role of the Central Government. We are a federal polity, and, therefore, power is squarely in the State List, and the State Electricity Boards will have to manage it. And we all know how the State Elec. tricity Boards are managing it. They may be having their own genuine problems, but the result is that the management leaves much to be desired.

This being the case, we have to the up a lot of things. They are asking for counter-guarantees from the Centre. Can the Central Government give a counter-guarantee? Is it possible for the Central Government to give a counter-guarantee for all the generation of power in the States which means that your budget will

Is it possible? Is not be enough? is feasible Then we have to find a So, it is quite a complicated matter. We are looking into in it. I am hopeful that with some amount of dissatisfaction from the Finance Minister, with some amount of dissatisfaction from the Planning Commission and with some amount of dissatisfaction from the Power Minister. which I will have to keep at the minimum, something has to be fashioned out so that power generation projects become possible in the country. At the moment as the matter stands, it is extremely difficult. but we will make it possible, and I would like to assure the House that on power generation we will not be found too deficient: Of course, there will be a gestation period of two or three years, but then, after that we will be more or less able to generate power as it becomes necessary and to the extent it becomes necessary. In this case of generation and use, generation will not be lagging This is what we will have behind. to ensure because this is continuous programme which may go on for the next 10 years 20 years, we do know.

On the rural development side, Madam, I have some very good news the House. It is not realised generally what a real revolution is coming in the rural areas as a result of this programme. From the Seventh Plan to the Eighth Plan there has been a jump of four times from Rs. 7,000 to Rs. 30,000. We have made a calculation.  $Th_{P}$ Deputy Chairman, Planning Commission, convinced me that it is possible for us to fulfil the target of Rs 30,000 crores in the Eigth Plan because, by third year of the Plan we have crossed the half way mark, we are at about Rs. 15,000 crores and odd, and in the next two years we have to allocate only about Rs. 300 crores or Rs 400 crores or Rs 500 crores more than what we have allocated this year, in 1994-95, which is not at all difficult. If we do that for the next two years, Rs. 30,000 crores will be fulfilled, and it will be a historic step. Within five years, within one Plan we would have been able to pump in Rs. 30,000 crores for rural development.

Now, I am coming to the Ninth Plan which  $i_S$  not far off. May be, they will have to start the exercise in the next few months. What do you allocate in the Ninth Plan? I would say, it cannot be less than three times Rs. 30,000 crores.

SHRI SUBRAMANIAN SWWAMY: (Uttar Pradesh): How much of it will leak?

SHRI VIREN J. SHAH (Maharashtra): Are you satisfied with monitoring the implementation?

SHRI P. V. NARASIMHA RAO: If there is something there, it will leak. If there is nothing there, nothing will leak. So, let us have something and start stopping the leak. Just because you are afraid that there will be leak, if you have nothing, then you get nothing. So, that is not the right approach

SHRI VIREN J. SHAH: The point is how much we do to monitor the implementation and to stop leakage.

SHRI P. V. NARASIMHA RAO: We can go into the e matters, the point is that I am talking airocations I am taiking of picture the Indian countryside is going to present With Rs. 30.000 crores in one Plan and another Rs. 90,000 or 80,000 or 70,000 crores or whatevel coming in the next five years which has never been dreamt of in the history of Planning in this country, Rs. 70,000 or Rs. 80,000 were only in the power sector, in the irrigation sector in sectors than rural development. Now, this is the big change that is in the offing. Why? Because we will be able to find money from other sources for these mega projects This is the substitution that is taking place and this is something welcome in this country. because this lopsided development of India, the infrastructure on one side and the towns, the villages remaining behind, would create endless tension in the country in coming years unless we are able plug this This is how the balancing is being done. I find that the prospect for the Ninth Plan and the subsequent Plans is extremely good.

Now, we have also taken a decision about 6 per cent of GDP for educa-It has been my experience that the best thing for a Government today is to commit itself first Once you commit the Government. things will happen Before commitment, if you really start examining and re-examining, you will never be able to come to the point where you make a commitment. That is what happens. It happens in the case of rural developmen; and it hapens in the case of education The announce. ment was made in that Conference of nine countries with the largest illiteracy, the largest population. We had this Conference during last November of December. In that Conference after some consultations I said we would be able to reach 6 percent by the end of the century. We are now at 3.7. I do not know whether it is only the Central sector or Centre and States combined, but even if it is 3.7, it should be possible to reach about 4.75 or 5 per cent in the Ninth Plan, When you go to the Tenth Plan there will be a jump up to 6 per cent. This again is going to be a revolution, because much of the benefits of this will go into the countryside. So, we have a picture emerging, where rural India is going to be totally different from what it ts today. Of course we have to be wise in how to allocate these resources. how to spend these resources. That is a different matter That is a question of mechanics. But the allocations and the picture thar emerges, are quite hopeful.

We are also on the point of deciding after consultations with the Chief Ministers that we would have an Education Cess. This is nothing new. We used to have **Education Cess** in British India, during the days of the District Boards. during the days Οf the old Municipalities. All that has been abolished. In the interregnum a philosophy developed that everything should come from the State Exchequer and no one need pay anything. that also had its day. Today we have to go back to this stage where all the resources we have to get from wherever they are available and in the matter of education we have to make a special effort. all these decisions nut together give us some hope for the future, for the next century. This is what we really preparing for to enter the next century. With a large band of educated workers and technicians etc., we will be in the front-rank of developing countries, which have got maximum development already achieved I do not say we will become a front-ranking developed country. That perhaps would be unrealistic But what is realistic is that we will be in the front rank of developing countries where the maximum amount of developed has already been achieved. The 'picture-as regards the investment from outside the Government sources whih is otherwise called foreign investment—i- quite honeful although we need much more of it. As I said the demands being what they are, the needs being what they are we would need to have much more investment coming into the country within the next two or within the next five three years. vears. But whatever has come, has come the way we wanted it. like this. break-up is something Fuel, oil and refineries—the investpower 15.1 ment is 17.6 per cent ner cent food processing 11.3 7 per cent, electricent chemicals

cal equipment and electronics 9.7 per cent, metallurgical industries 10 per cent, transportation 4 per cent, hotels and tourism 3.5 per cent industrial and agricultural machinery 2.4 per cent, So, the charge that is levelled against the Government that most of these industries are only for face powders and cosmetics, that is, consumer industries are not true. mean this is the percentage. This is the break-up. Not more than per cent goes into the consumer field. These are the figures which I want the hon. Members to know because this charge is being levelled constantly against the Government that we are gong in only for the consumer industries, only for cosmetics, only for this. only for that tooth powder, tooth paste and all kinds of things. This is not true. I would like these figures to be made known the Members. tn hon. course, there is the other question whether the cosmetic industries, for instance, should be confined only to the elite in this country or they should also be made available to the poor people. The prices slash down. This is a philosophical ques-This is a question which this tion. Government has to look into now, Parliament has to look into now.... (Interruptions) ... I am not raising that question. I am only answering the charge which has been levelled so far. Although this question

Madam, there has been a lot of criticism about inflation. Since debate on the Budget is coming up. I am sure that the Finance Minister would be able to take care of that. But I share the concern of the House. I share the concern of the common man, I share the concern of all the thinking individuals in this country that we cannot live with this kind of inflation, 8.4 per cent 8.5 per cent. We came down to less than 6 per Now how is it that we are cent per cent by 8.7 per at 8.4 now been said hae Mostly i1 cent?

quite relevant ... (Interruptions) ...

that because we raised the issue price of wheat, rice, etc., this has come up. From the point of view of timing also it is true. But we cannot afford not to raise it. This is something which we have to understand it. If you have to pay well, pay a remunerative price to the farmer. We have at some point of time to get this from the consumer. They will have to pay more. How much more is the question. On that there could be a difference of opinion. Should we jack it up to this extent ro a little less or a little more? These are matters of These are matters judgement assessment. After taking into account all the relevant factors, we have waited, several months we have waited..... and, at the end of several months, we have had to do this. Now, it is not to say that I am absolving myself of the responsibility I am not. The responsibility of the Government will continue to be to see that this rise in prices is somehow absorbed so

in the economy that this rise in prices is somehow absorbed so in the economy that it will not present itself in the shape of inflation and create distress for the poor people in this country. This has to be done. agree that this has to be done. Since we have not imposed any taxes, since we have left a huge gaping gap of Rs. 6,000 crores unfilled, it means that we have exhibited a certain amount of optimism and faith in the strength of the economy and the recovering wer of the economy. This is · 'yW was It not has happened. to the put taxes difficult to 3,000 or of Rs. crores extent Rs. 4.000 crores out of Rs. 6,000 crores It was very easy. Many of us were rempted to do if Well, not too many knew about it, forunately. But there vras a temptation. But, ultimately. when we really wanted to test the economy crucially, on a crucial point, we said. "Let us do it. After all everything can be reversed." But we hone we would not have to reverse it This is how it has happned. Now we have to see that not only the

price\_rise is absorbed but inflation is also brought down. How this is going to be done is a matter about which, I am sure, the finance Minister will take hon. Members into confidence when we discuss the Budget. Now, the other important matter which has been referred to time and again—although there is not much life left in it-is the Dunkel Proposals. Madam, it is quite interesting that this has been discussed earlier. Nothing new has happened. It is going to be discussed once again and I am sure it will be discussed everywhere in the country because it seems to have become a kind of issue. Where there is no issue something is sought to be created. I would like to say categorically that this is not an issue any more. The Dunkel Proposals will not cause any harm either to the farmer or to the other people in the country. We are convinced about it. We will certainly discuss this in the coming week, perhaps. (Interruptions)

SHRI S. JAIPAL REDDY: Sir, you kindly explain to us. Some of us have not been able to understand that. Bland announcements do not take us anywhere. Yon kindly explain to us. (Interruptions)

SHRI M. A. BABY (Kerala): While addressing scientists, the hon. Prime Minister....(Interruptions).

SHRI P. V. NARASIMHA RAO: I have made this statement several times. In Parliament also I have expressed this very clear conviction that the agriculturist, the farmer, is not going to lose anything. In fact, he is going to gain new opportunities for agricultural production. (Interruptions). It is okay. (Interruptions).

THE DEPUTY CHAIRMAN: Order, please Please sit down, all of you. We are discussing it tomorrow. You can say whatever you like tomorrow, but not now

SHRI P. V. NARASIMHA RAO: I am sorry, the pitch of our voices is not going to determine the result.

You have the discussion. I am saying that after examining all the pros and cons, I have come to the conclusion, the Government has come to the conclusion, that this is so. You can contradict it. You can certainly express your views when the time comes for a debte. But since it has been cursorily referred to in the debate, I am also referring to it in the same manner, not going into all the details taking only the agriculture aspect because that is something which has been causing some worry to the agriculturists and all kinds of criticism is being levelled which, I think is not

The President's Address clearly stated the increas in the subsidv under IRDP, which is now the Rs. 4 000 - in normal areas; Rs. 5,000 in drought-prone and desert areas and Rs. 6,000/- for the scheduled caste and scheduled tribe household and physically handicapped. This is a goid increase, and I am sure this will be welcomed by one and all. The JRY allocations also have been increased and, today in 1994-95 they stand at Rs.3,855 crores which is again a hefty sum. One very important programme which we had taken up about two years back was supply of improved tool kits to the artisans in the village of India. I am glad to report that the latest figure of the outreach of this programme is about 2,30,000 artisans in 166 districts and an independent survey of the result of this supply of kits has been made by an independent body and they have very clearly stated that as a result of the availability of this improved tool kit with the artisans, he is able to earn more and he has, in many cases, given up the idea of going to a town in search of livelihood. This has happened very quietly. without any fuss and without any and the is a kind of progfanfare ramme that needs to be undertaken and relentless'v followed rural areas because the urbanisation which is taking place today is really causing problems all around

whatever needs to be done including the Rs. 90,000 crores I was talking about to be pumped into the villages this should really prevent the people from going out of the village into the towns just for ordinary work. I mean, it is not intellectual work in which education is needed or great skils are needed. That of course. will always happen. But just for the sake of making both ends meet, if the village people leave their hearths and homes and start living in slums in towns, in big cities like Bombay etc., then this country will have a very great difficulty even in the urban areas, in managing its urban areas. We know the wherever there is a big hospital like in Delhi, a lot of people come to that hospital from rural areas. If you take the statistics of patients in any big hospital Delhi at least 40 per cent of the patients come from rural areas from 100 miles, 200 miles or 300 miles, because there is a big hospital here. That is why in Delhi I remember, there was a plan of having satellite hospitals, seven or eight of them in Delhi itself. I am sure that programme is going on. This is the kind of decentralisation of very sophisticated facilities to be made. I am glad that in the basic medical facilities, this is being done. Some very good hospitals are coming up in the rural aeras. In the next flive to ten years. if this multiplies, then the pressure on urban hospitals will certainly reduce and in addition, if livelihood is available, if the source of income is available in the rural areas, that the only thing we can do to create conditions of balance and also stop urbanisation which is taking place in a ruinous way at the moment and if we do not stop it, then it get our of hand.

Madam the Government had introduced three schemes on the 2nd October, 1993, one exclusively women, one exclusively for the rural areas and one for the urban youthnot very educated but moderately educated vouth— who are in a very large number. I am glad to say that all the three programmes have now picked up and they are now going on as the President has informed the Parliament. There is a Special Cell looking into this in the Prime Minister's Office and they are actively pursuing these programmes and the programmes have as I have said. picked up.

Now, the allocation which was in 1993-94 Rs. 600 crores has been doubled in 1994-95 and now it is Rs. 1,200 crores for the programme of Employment Assurance Scheme in the RPDS blocks. There are 1,572 blocks where for a hundred days in a year which is supposed to be the lean season during that season, work will be made available to those who are prepared to work.

On the programme of Mahila Samridhi Yojana, I am glad to say that, including Jammu and Kashmir the women have responded ver<sub>v</sub> well inded. Now the present figure is about 5 lakh accounts opened than Rs. 6 crores deposited. more This would not have been even imaginable in normal times that the women from small villages would come fodward and deposit amount. Of course, they have to do much more; Rs. 6 crores is a very small sum; may be, it should be 600 or 1,200 whatever,

But then by and by we will be able to reach a stage where the women of this country whose empowerment is one of the duties of the Government, east on the Government, will be able to think of saving for themselves and keeping the money nnder their own control, under their and this is the own dispensation first step in the process of empowerment. It is not so much earn-money or give-money; although both things happen, that is not the main purpose. The main purpose is to create selfconfidense in the women of the sountry. Now this programme also has heen progressing very well.

I may also inform the House that Fineancial the Badkward Classes

Corporation has done a very good job. Authorised share capital, as the hon. Members know is Rs: 200 crores. It has been set up and it has assisted, so far, 80,768 persons; that is it has taken off and the people are taking advantage of it. In the coming months and years, I think, it will be able to help even a much larger, number of persons. I can only say. (Interruptions)

SHRI JIBON ROY: (West Bengal): I would like to know whether the Government of India will do anything regarding land reforms.

SHRIMATI JAYANTHI NATA-RAJAN: This is not a Question Hour.

SHRI P. V. NARASIMHA RAO: The National Minorities Finance and Development Corporation is going to be set up shortly. I may tell you why it has taken even this time.

स्रापको पता है कि मायनोरिटीज के हिमाब में हम त्यन्तरी तौरजपर कोई चीज स्रलग नहीं बना सकते हमारा स्राइन, हमारा द्रम्त्र इस बात की इजाजत नहीं देता हैं। तो उसके लिये कोई न कोई एक तरीका हमें निकालना पड़ा ।जहम कामयाब हुये हैं उस तरीके को निकालने में सौर में ममझता हं कि उसके दियाब में मबसे ज्यादा फायदा इस कारपोरेणन से मायनोरिटीज को मिल सकता है। इस बात का यकीन हम दिला सकते हैं, लेकिन उसकी जो माख है, उसका जो स्ट्रक्चर है...(व्यवधान).

कुमारी शरोज खाण्डें ग्रापकी क्या मिम्पैथी हो सकती है ? बी० जे० पी० को 'क्या मिम्पैथी हो सकती है ?

SHRI P. V. NARASIMHA RAO: Let me explain this:

उसकी साख, उसकी नोडयन, उसका स्ट्रक्चर कुछ थोडा ग्रलडदा होगा । वह कोई मामनी हमारे जो इसरे कारपोरेणन हैं उस तरह संनहीं हो सकता है, इसलिये उसमें जरा देर लगी है और मुझे यकीन है कि यह चीज होगी।.. (व्यवधान)

SHRI K R. MALKANI: You ars communalising the economy...(Interuption). You are communalising everything.

SHRI P. V. NARASIMHA RAO: The new Wakf Act is before Parliament. I am not awars as to when it is going to be passed but it is the property of the House.

Madam one very important sion that has been taken is that in the next five years, we would move towards abolishing child labour in industries like carpets and also hazar dous industries. Now in fact, this has been one of the very important points of action. But, as Members know; the Indian Constitution has not banned child labour in terms. Some of the hazardous industries at the moment; are employing labour which I think is against the spirit of the Constitution. That needs to be stopped: Now this is being gone into in great detail and I do hope that it will be possible for us to take these boys and girls out of these hazardous industries and put them to school; All these will depend on the general economic con: cution because we cannot ban anything under the Constitution, but at ths same time we have to create conditions where this is not advantage of Alternatives are being provided and children will be taken out of these hazardous industries and pur to school. It is a massive programme all over the country because we know that in several industries, only children are being put and not adults at all because there is an advantage, as they say that their tender fingers and hands are much better suited to do those things rather than adults Whatever that may be, we will not allow this to happen and we should not allow this to hannen: We will take steps in that direction ... (Interruntions)

SHRI INDER KUMAR GUJARAL: Madam, I would like to submit one thing. Mr. Prime Minister while I have sympathy for what you are doing, kindly keep in mind the type of propaganda that is being made against us as nation. Secondly, it is not only hazardous industries that matter but the exploitation of children almost as a bonded labour in the various industries has to be looked into in detail.

SHRI P. V. NARASIMHA RAO: Well I take that. I have just placed before the House the position as it is. We have to make a spscial effort in this direction. Yes, we are getting a bad name as a result of this on the scores of human rights. We will have to attempt to do all these things at the earliest and we will do it with the consultation of the people who are interested and with the consultation of the Members who would like to give their opinions. There is no party matter in this We can all come together to make this possible.

Madam, I come to one or two matters on external affairs. First is India China relations. Hon. Members know as to how much progress has made in improving these relations on all fronts. And the latest in these is the implementation of the agreement on maintaining peace and tranquility on the boundary. This agreement was signed when I visited China last year and action  $i_S$ being initiated on this. The first preference and the first priority is see to it that in areas where there is a total eyeball—to—eyeball confrontation, this confrontation is lessened. It is not easy because certain things have happened and you just cannot measure by a tape and say, "You go here and I will go there." It is not that simple. It has taken some time. This is the priority action that needs to be taken. I see the contours of the agreement on this also and I would like to share my optimism with the House that in this we will have

breakthrough. That is the latest on the agreement and the Joint Working Group meetings are aso taking place But on that, of course, I will report or the External Affairs Minister will report in the debate in the Houses. But this is the latest and I would like the House to know about it.

There have been some comments about the statements coming the United States. I have just said that the way one has to respond to these things has to be rather calibrated because you have to read many things in those statements and behind those statements. When explanations come the next day, one has to take both together. In any case, we are not in the habit of kneejerk reactions. We would avoid those things. What the President has said, Rashtrapati Ji has said, in his Address very meaningful and I would like the hon. Members to see how, in a very dignified manner, he has put the problem. He says: "We look forward to working with the United States wards mutual understanding including on those issues on which understanding needs enhancement." Now this is a very, very balanced and realistic statement. It says that understanding is needed on certain matters. It says that understanding is lacking in certain matters. It is for us to take his command and see what we do to bring about this understanding. That is all I can sav. In any case, my Home Minister has made a statement. Another point which has been made is about the Indian fisherman who have been fired upon by Sri Lankan Navy and the Members are rightly very agitated about I would like to tell them that I share their concern and we have up this matter strongly with Sri Lankan Government with a view to formulating effective measures to prevent such incidents of Sri Lankan firing on our fishermen. We have sent a team of officials who are right now in Gri Tanka Thou have mone to salve

these matters and I hope these things will not recur.

SHRI SUBRAMANIAN SWAMY: Sir, what about the extradition of Mr. Prabhakaran?

SHRI V. NARAYANASAMY: The issue of Kachchathivu Islands may also be taken up along with the Tamil Nadu fishermen.

SHRI P. V. NARASIMHA RAO: This is an issue which is the outcome of an agreement. Now we have to go into it and if there is anything which is disadvantageous to us, we will have to examine it in greater detail. It is not possible to give an abstract reply on this. You know it is part of the agreement. So, let us discuss it. May be, I will have a meeting of the Members of Parliament from Tamil Nadu who are more knowledgeable about the issue. If it is working to our disadvantage, well, I will consider.

Madam, these are the main issues which are cast upon. So far as the other local issues are concerned, as I said, we will be sending replies to the hon. Members.

Thank you.

विपक्ष के नेता (श्री सिकन्दर बढत) : सदर साहिबा, बीच में मदाखलत करना मैंने मुनासिय नहीं समझा, लेकिन दो बातें प्राइम मिनिस्टर साहब की खिदमत में ग्रापके जरिये से रखना चाहता हूं।

एक तो काश्मीर का जिफ करते हुये आखीर में फिर अमरीका के सिलसिले में आपने जो बयान बताया वह निहायत ही ख्वसूरत लफ्जों में लिपटा हुआ बयान था लेकिन वह हमारे जज्बातों को नुमा-इंदगी बिल्कुल नहीं करता है। आप का जहां पाकिस्तान का जिक था वहां हम उम जिक को भी सनना चाहते हैं कि जिस तरह के बयानात काश्मीर के संबंध में हिन्दुस्तान के खिलाफ आए है, वह हमने होम मिनिस्टर साहव का बयान सुना. आपकी ज्बान मे भी मुनना चाहते

हैं । वह साहबजादी राबिन राकी श्रौर खुद प्रेजीडेंट क्लिटन का बहुत ही इंटेंपरेट बयान था, उसके मुतल्लिक कुछ फरमायें।

दूसरी बात श्रापने डंकल के सवाल पर बहुत ही सरसरी, एक चलती हुई सी बात कही है, हमारी दरख्वास्त यह है कि वह श्रापका फसला है, फैसले तक पहुंचने की दलायल क्या है, वह भी बताये मेहरबानी करके।

SHRIMATI JAYANTHI NATARA.
JAN (Tamil Nadu): On the International Women's Day today, Madam, I request the Prime Minister to give us some assurance on crimes against women. He talked about the Samruddhi Yojana. But issues relating to women are really assuming tremendous dimensions. The Prime Minister may tell us something about the crimes against women.

SHRIMATI KAMLA SINHA (Bihar): Madam, I also demand that the Prime Minister should make a statement.

(Interruptions)

SHRI P. V. NARASIMHA RAO: Crime is a crime. Crimes against women are the subject matter of...

MISS SAROJ KHAPARDE (Maharashtra): Specially of Scheduled Castes and Scheduled Tribes

SHRI P. V. NARASIMHA ... Special legislation. The Parliament of India has passed many laws. If the hon. Members feel that the implementation of those laws leave much to be desired, they are welcome to tell me what excatly is not working-Is the law defective? Is the implementation defective? Is the rulemaking that has been done the law defective? If they could tell me-of course, we will have our own reports-we will get the matter examined since it has been raised. But it will be helpful if the hon. Members of Parliament who much more insight into these matters could enlighten us. (Interruptions)

श्री सिकन्दर बस्त : सदर साहिबा, ग्रामरेबल मेंबर, जयन्ती नटराजन के खुशगवार होने में मुझे कोई इंकार नहीं है ... (श्यवधान)

SHRI E. BALANANDAN (Kerala): Madam...(Interruptions)

THE DEPUTY CHAIRMAN: Just a minute. Please sit down. I will permit you.

Mr. Prime Minister, you have said about specific examples. Today, there was a mention in the House that there are atrocities against women. Specially one woman was mentioned today. And the law-enforcing authorities do not even take notice of it. This is most important which we would like you to take note of.

SHRI P. V. NARASIMHA RAO: Yes Madam, I immediately take note of what you have been pleased to say. It is a fact that in the implementation of several laws in this country, the law-enforcing authorities really do not take notice as a matter duty. They drag their feet. It happens. But since you have mentioned it in relation to these laws, we will see how to tighten the immediate responses of the law-enforcing authorities. And if there is anything further to be done-obviously, something needs to be done since it has been raised by you-what exactly needs to be done. we will go into it.

THE DEPUTY CHAIRMAN: Thank you.

SHRI E. BALANANDAN: Madam, the Prime Minister was kind enough to explain the position in regard to power sector. I will seek one clarification. Though the new policy in the power setcor Mr, Prime Minister, will increase power generation, the cost of power will increase by three times at the minimum, and the infrastructure which you have built up will go down, and the price structure will go against the cause of industries and agriculture it will have a disastrous effect on our economy.

THE DEPUTY CHAIRMAN: We cannot have any more discussion.

SHRI E. BALANANDAN: I want the Prime Minister's reaction. Or, there should be a full discussion on the power question.

THE DEPUTY CHAIRMAN: We can have a full discussion.

I shall now put the Amendment which have been moved to vote Amendments Nos, 59 to 100 by Shri Triloki Nath Chaturvedi, Mr. Chaturvedi, are you pressing your amendments or are you withdrawing your amendments?

SHRI TRILOKI NATH CHATUR-VEDI (Uttar Pradesh): I press my amendments regarding the Dunkel proposals and the price situation

THE DEPUTY CHAIRMAN: which number?

SHRI TRILOKI NATH CHATUR-VEDI: I withdraw all other amendments moved by me, Nos 59 to 100 except amendments No. 89 and 92

Amendments Nos. 59 to 88, 90, 91 and 93 to 100 were, by leave, withdrawn.

THE DEPUTY CHAIRMAN: I now put amendments No. 89 and No. 92 to vote.

Amendments Nos. 89 and 92 were negatived.

THE DEPUTY CHAIRMAN: Now, amendments Nos. 129 to 131 by Shri Sangh Priya Gautam. Are you pressing?

SHRI SANGH PRIYA GAUTAM: I withdraw amendments Nos. 129 and 130, and press for amendment No. 131.

Amendments Nos. 129 and 130 were by leave, withdrawn.

THE DEPUTY CHAIRMAN: I shall now put amendment No. 131 to vote.

Amendment No. 131 was negatived.

THE DEPUTY CHAIRMAN Now, we take up amendments Nos. 132 to 137 by Shri Krishan Lal Sharma.

I put amendments Nos. 132 to 137 to vote.

Amendments Nos. 132 to 137 were negatived.

THE DEPUTY CHAIRMAN, Now. we take up amendments Nos. 276 to 280 by Shri Ish Dutt Yadav.

श्री ईश दत्त यादव : मैंने पांच संशोधन प्रस्तुत किये हैं 276 से 280 तक। इसमें से चार संशोधन 279 को छोड़कर सब वापस लेता हूं। इस संशोधन में डंकल के बारे में है ग्रौर डंकल के बारे में प्रधान मंत्री जी ने जो कहा है कि इससे किसानों का ग्रहित नहीं होगा इससे मैं संतुष्ट नहीं हूं। मुझे पूरा विश्वास है, जो मेरे अध्ययन के अनुसार मेरी जानकारी है उससे किसानों का बड़ा ग्रहित होगा। इसलिये मैं प्रधान मंत्री जी से स्पष्ट रूप से जानना चाहता हूं कि इसमें क्या व्यवस्था है जिससे किसानों का ग्रहित नहीं होगा । ग्रगर प्रधान मंत्री जी संतुष्ट कर दें तो मैं इसको भी वापस ले मकता हं।

THE DEPUTY CHAIRMAN: morrow, we have a fullfledged discussion in the House.

प्रधान मंत्री जी बोल चुके हैं । वे बोलना चाहें तो ठीक है।

SHRI P. V. NARASIMHA RAO: Madam, in general, I just want to say that the recommendations also contain a provision that certain provisions will apply unless there is a national law, a national legislation, to the contrary. Wherever we find that any of the provisions, ipso, facto, is against our interests, it is open to move a national legislation in this Parliament and see that the effect of the provision is not

on India. That is how it is. I am not talking of one area or the other. This is a provision which is there.

श्री ईश दत्त बादव : प्रधान मंत्री जी ने जो ग्राश्वासन दिया है, इस पर में विश्वास करके ग्रपना संशोधन वापस लेता हूं।

(Amendment 276 to 280, Nos., withdrawn.) were. by leave.

THE DEPUTY CHAIRMAN: shall now take up Amendments Nos., 281 to 287, moved by Shrimati Chandra Kala Pandey.

श्रीमती चंद्रकला पांडेय (पश्चिमी बंगाल) : मैं अपने संशोधनों में से केवल 283 पर स्ट्रेस देती हूं। इसमें कोई संदेह नहीं है कि महगाई बढ़ती जा रही है । ग्रपने ग्रन्य प्रस्तावों को मैं वापस लेती हं।

(Amendment Nos. 281, 282 and 284 to 287, were, by leave, withdrawn.)

THE DEPUTY CHAIRMAN: shall now put Amendment No., 283, Shrimati Chandra Kala moved by Pandey, to vote.

The questoin is:

Noes

That at the end of the Motion, the following be added, namely:- . "but regret that the Address does not mention the price rise of essential commodities has made common people's life a hell."

The House divided

THE DEPUTY CHAIRMAN: 68  $Aye_S$ 91

Ayes--68

Agarwalla, Shri Parmeshwar Kumar Amin Shri Mohammed ANIL KUMAR, SHRI (Bihar):

В

Baby, Shri M. A. Bakht, Shri Sikander Balanandan, Shri E. Bhattacharya Prof. Saurin

Chanpuria, Shri Shivprasad Chaturvedi Shri Triloki Nath

D

Dave, Shri Anantray Devshanker Dutta, Dr. B. B.

G

Ganesan, Shri Misa Rr. Gautam, Shri Sangh Priya Giri Prasad, Shri N. Goswami, Shri Ramnarayan Gujral, Shri Inder Kumar Gupta Dr. Ishwan Chandra Gupta, Shri Narain Prasad

Khan, Shri Mohd. Masud Kohli, Shri O. P. Maheshwar Singh, Shri

M

Maheshwari, Shrimati Sarala Majumdar, Shri Tara Charan Malaviya Shri Satya Prakash Malhotra, Prof. Vojay Kumar Malkani, Shri K. R. Maran, Shri Murasoli Mathur, Shri Jagdish Prasad Md. Salim, Shri Mehta, Shri Chimanbhai Menon, Prof. M. G. K. Mitra Shri Ashok Mohammed Afzal alias Meem Afzal, Shri Mohanty, Shri Sarada

P

Padmanbham, Shri Mentav Pandey, Shrimati Chandra Kala Paswan, Shri Brhamadeo Anand Paswan, Shri Kameshwar Pillai, Shri Ramachandran

R

Rahman, Shri Mohd. Khaleelur Rai, Shri Ratna Bahadur Rajagopal, Shri O. Raju, Shri J. S. Ram Ratan Ram, Shri Rao, Shri V. Hanumantha Reddy, Shri Jaipal Roy, Shri Jibon

Samantaray, Shri Pravat Kumar Saqhy, Shri T. A. Mohammed Sarang, Shri Kailash Narain Sen Shri Ashis Shah, Shri Viren J. Shastri, Shri Vishnu Kant Singh, Shri Digwijay Singh, Shri Jagannath Singh, Dr. Naunihal Singh, Shri Shiv Charan Sinha, Shrimati Kamla Sivaji Dr. Yelamanchili Solanki, Shri Gonalsinh, G. Som Pal, Shri

Trivedi, Shri Dineshbhan

Upendra, Shri P.

Veerappan, Shri K. K. Venkatraman, Shri Tindivanam G. Viduthali Virumbi Shri S.

Yadav Shri Ish Dutt Yadav, Shri Ranjan Prasad

Jichkar, Dr. Shrikant Ramachandra

NOES-91

A

Abrar Ahmed, Dr. Ahluwalia, Shri S. S. Alva, Shrimati Margaret Antony, Shri A. K.

В

Bali, Shrimati Vyjayantimala Bhandare, Shri Murlidhar Chandrakant Bhardwaj, Shri Hansraj Bhatia, Shri Madan Birla, Shri Krishna Kumar

C

Chaturvedi, Shri Bhuvnesh Chavan, Shri S. B. Chowdhry Hari Singh

D

Dard, Shri Jagir Singh

F

Faguni Ram, Dr. Fotedar, Shri Makhan Lal

H

Hariprasad, Shri B. K. Hashim, Shri M. M. Hashmi, Shri Shamim

1

Igbal Singh, Shri

J

Jacob, Shri M. M. Jadhav Shri Vithalrao Madhavrao K

Kailishpati, Shrimati
Kalita, Shri Bhubaneswar
Kalyan, Shri Mohindar Singh
Kataria, Shri Virendra
Khaparde, Miss Saroj
Kore, Shri Prabhakar B.
Korwar, Shri Gundappa
Krishnan, Shri G. Y.

 $\mathbf{L}$ 

Lenka, Shri Kanhu Charan

M

Majumdar, Shri Sudhir Rajan Malaviya, Shri Radhakishan Manmohan Singh Shri Matang Sinh, Shri Mathur, Shri Manmohan Meena, Shri Moolchand Mishra, Shri Shiv Pratap Mohammad Yunus, Shri

N

Natarajan, Shrimati Jayanthi

P

Pachouri, Shri Suresh

Padmanabham, Shri Mentay

Patel, Shri Ahmed Mohmedbhai

Patel, Shri Urmilaben

Patel, Shri Vithalbhai M.

Pragada Kotaish, Shri

 $\mathbf{R}$ 

Rafique Alam, Shri Rao, Shri V. Hanumantha Rao, Shri V. Rajeshwar Ratan Kumari, Shrimati Rathwa, Shri Ramsinh Reddy, Shri G. Prathapa

S

Sahu, Shri Rajni Ranjan
Salve, Shri N.K.P.
Sanadi, Prof. I.G.
Sarma, Shrimati Basanti
Sen, Shri Ashke
Shinde, Shri Sushilkumar
Sambhajirao
Singh, Shri Dinesh
Singh, Shri K.N.
Singla, Shri Surinder Kumar

 $\mathbf{T}$ 

Thakur, Shri Rameshwar

Solanki Shri Madhavsinh

 $\mathbf{v}$ 

Verma, Shrimati Veena

Y

Yadav, Shri Ram Naresh Yadava, Shri Ranjan Prasad Yonggam, Shri Nyodek

The Motion was negatived

THE DEPUTY CHAIRMAN: Now there are amendment Nos. 288 to 291 by Shri S. Madhavan...(Interruption)

SHRI S. MADHAVAN: Madam, I withdraw my amendments.

The amendment Nos. 288 to 291 were by leave, withdrawn.

THE DEPUTY CHAIRMAN: I shall now put the Motion to vote. The question is:

That an Address be presented to the President in the following terms:—

"That the Members of the Rajya Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 21st February, 1994."

The motion was adopted.

PLANE ACCIDENT AT INDIRA GANDHI INTERNATIONAL AIR-PORT

THE DEPUTY CHAIRMAN: We are very sorry that there was a coalision of planes at the Airport. An Aeroflot plane totally cought fire today in Delhi. A Sahara aircraft collided with an Aeroflot plane while landing at the Indira Gandhi Airport this afternoon. The casualties are not known. This has not been mentioned. The police said that the Aeroflot plane turned into a huge ball of fire as it ignited. The fire was still raging. This is according to the UNI. The reporting time is 15.47. So, we do not know the details.

Now we have an Half-an-Hour Discussion.